

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1823
ANSWERED ON:16.12.2013
CLEARANCE TO POWER PLANT
Ram Shri Purnmasi

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the area of land given environmental clearance for the construction of 4000 megawatt power plant which is under construction in Koderma and Hazaribagh Jharkhand;
- (b) whether the environmental rules are being violated by some private companies;
- (c) whether the companies have informed of the alternative land area to be developed for protection of environment for the land which has been given to them;
- (d) if so, the details thereof;
- (e) whether the Government has received any complaints against the companies for not paying heed to public grievances; and
- (f) if so, the reaction for the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) The Ministry of Environment and Forests had accorded environmental clearance on 07.04.2008 for 4000 MW Ultra Mega Power Project of M/s Jharkhand Integrated Power Ltd. near Tilaiya village, in District Hazaribagh, in Jharkhnad, for an area of 2695 acres.
- (b) to (f) Environmental clearances are accorded by the Ministry of Environment and Forests under the Environment Impact Assessment Notification, 2006 for the projects listed in its schedule. The conditions stipulated in the environmental clearances are monitored by the Regional Offices of the Ministry. For non compliance to the stipulated conditions, action is initiated as per the environmental regulations notified.